

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.151/MP/2024**

- Subject : Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of the Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017).
- Petitioner : Adani Power Ltd.
- Respondent : Power Company of Karnataka Ltd. & Ors.
- Date of Hearing : **19.9.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Ms. Poonam Verma, Advocate, APL

**Record of Proceedings**

The case was heard through virtual hearing.

2. During the hearing 'on admission', the learned counsel for the Petitioner submitted that the present Petition has been filed seeking execution for non-compliance of the tariff orders/judgement of APTEL by the Respondents.
3. The Commission after hearing the learned counsel, directed as under:
  - (a) Admit the Petition and issue notice to the Respondents.
  - (b) The Respondents are permitted to file their replies, on or before **21.10.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **19.11.2024**. Pleadings shall be completed by the parties within the due dates mentioned.
4. Petition shall be listed for hearing on **21.11.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

